

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.5**  
**(IB)-182(PB)/2024**

**IN THE MATTER OF:**

Surinder Aggarwal & Ors.

.... Petitioner

Vs

Raheja Developers Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Financial Creditor : Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Ms. Raveena Paniker, Advs.

For the Raheja Developers : Mr. P. Nagesh Sr. Adv., Mr. Manmeet Kaur, Ms. Suditi Batra, Mr. Abhishek Ranan, Advs.

**ORDER**

Ld. Counsel Mr. Jayant Upadhyay appeared through VC on behalf of the Financial Creditor.

Ld. Sr. Counsel Mr. P. Nagesh appeared on behalf of Raheja Developers Limited and sought short date for filing the reply. Time sought for is granted.

At request and with consent of the parties, list the matter for a physical hearing on **16.07.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**